

Share-holders of Nationalised Coal Mines (SHRI SURENDRA PAL SINGH) : (a)

341. **SHRI P. G. MAVALANKAR :** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether shareholders of nationalised and Coal Mines (Coking and non-coking) have represented to Government both individually and collectively for proper and just compensation to be paid to them for the shares they held prior to nationalisation; and

(b) if so, Government's response thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUBODH HANSDA) : (a) and

(b). Yes, Sir. Under both the Nationalisation Acts of 1972 and 1973, the right, title and interest of the owners of the coking and non-coking coal mines and coke oven plants vest in the Government. Shares held by individuals etc. have not taken over. As such, the amount payable cannot be paid directly to the shareholders.

Inhuman Treatment to Indian Immigrants by Dubai Government

342. **SHRI D. D. DESAI :**

SHRI C H MOHAMED KOYA :

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether the Dubai Government had repatriated 315 immigrants from India in a most inhuman manner by putting them all in a small launch which later sank killing 163 and that 152 survivors have been jailed;

(b) the steps being taken by Government to prevent such immigration; and

(c) whether Government have taken up the matter with Dubai Government?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS

According to information available to the Government, 216 persons, believed to be mostly Indians, reached Sharjah in December last and since they had no travel documents, they were declared illegal immigrants by the Union of Arab Emirates and deported in a launch. The launch capsized off the Sharjah Coast, and about 46 Indians and 3 non-Indians are believed to have been drowned, others having been rescued. 137 survivors are in U.A.E. jail, pending finalisation of investigations etc

(b) and (c). Our Mission in the area has been in contact with the U.A.E. authorities ever since the incident, and investigations are still going on

Korba Plant in serious trouble

343. **SHRI D. D. DESAI :** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the Korba plant of the Bharat Aluminium Corporation is in serious troubles as there is no buyer for alumina;

(b) if so, the reasons thereof, and

(c) the steps taken to remove the causes of this trouble?

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND MINES (SHRI SUKHDEV PRASAD) : (a) to (c). The production at the Korba Alumina Plant of Bharat Aluminium Company Limited was suspended from the middle of November, 1973, following accumulation of about 12,000 tonnes of Calcined Alumina and Alumina Hydrate. The production at the plant has since been resumed with effect from 21st January, 1974.

Meanwhile, Bharat Aluminium Company has been able to secure orders for about 10,000 tonnes of Alumina from indigenous parties, including an order for 1,000 tonnes of alumina from an overseas party. The USSR has also shown interest in the purchase of 50,000 tonnes of Alumina